

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**M.A. No. 411 of 2014**

**With**

**M.A. No. 360 of 2014**

**With**

**M.A. No. 370 of 2014**

**With**

**M.A. No. 399 of 2014**

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**CORAM: HON'BLE MR. JUSTICE ANANDA SEN  
THROUGH VIDEO CONFERENCING.**

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For the appellant(s): Mr. A.K. Lall, Advocate.

For Insurance Company: Mr. Alok Lal, Advocate.

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9/25.03.2021: Counsels for the parties submit that the dispute between the parties can be settled before the Lok Adalat.

Considering the aforesaid submission of the parties, these matters are referred to the 'National Lok Adalat', scheduled to be held on **10<sup>th</sup> April, 2021**.

Anu/-

**(ANANDA SEN, J.)**